

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

C.P.260/98 in
O.A.No.1337/96

New Delhi, this the 2nd day of December, 1998

HON'BLE MR.RATAN PRAKASH, MEMBER(J).
HON'BLE MR.N.SAHU, MEMBER(A)

Shri Sadhu Ram & Anr.Applicants

(By Advocate: Shri Surinder Singh)

Versus

Shri S.K.Acharya,
Director General,
G.S.I.Respondent/Contemnor

(By Advocate: None)

O R D E R (ORAL)

HON'BLE MR.RATAN PRAKASH, MEMBER(J)

Heard the learned counsel for applicants on
C.P.

2. In C.P.260/98, the applicants have sought to issue notice of contempt against the respondents for non-compliance of the directions given by this Tribunal in O.A.1337/96 whereby a direction was given to the applicants to make a detailed representation setting out their cases with full particulars, within one month from the date of receipt of a copy of the order.

3. The applicants made representations on 4.1.97 (Annexures CP-3 and CP-4) which have been disposed of by the respondents vide their communication dated 20.1.98 (Annexure CP-5). In view of this, respondents does not appear to have committed any contempt. The applicants, if they so desire, may file a regular O.A. if they are

34

still aggrieved by the order passed by respondents on 20.1.98.

3. C.P. 260/98 in O.A.1337/96 is dismissed and notices issued are discharged.

Narainder
(N. Sahu)
Member(A)

Ratan Prakash
(Ratan Prakash)
Member(J)

/dinesh/